GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 2616 TO BE ANSWERED ON 10.05.2016

2616. ATROCITIES AGAINST SC IN CENTRAL UNIVERSITIES

SHRIMATI KAVITHA KALVAKUNTLA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there are reports of cases of atrocities against the people belonging to the Scheduled Castes in the Central Universities of the country;

(b) if so, the details of such cases registered, persons arrested and action taken against the guilty during each of the last two years, University-wise;

(c) whether atrocities against teachers, students and the staff at the Central Universities is also rampant; and

(d) if so, the details thereof and the action taken by the Government thereon?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (d): The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities){PoA} Act, 1989, which was enacted by Parliament to prevent atrocities against members of Scheduled Castes and Scheduled Tribes is implemented by the State Governments and Union Territory Administrations, as 'Police' and 'Public Order' are State subjects under the Seventh Scheduled (List-II) to the Constitution of India. However, Central Government address them from time to time to implemented provisions of the PoA Act in letter and spirit.

At the Central level, as per Government of India (Allocation of Business) Rules, 1961, inter-alia, the subject matter of criminal offences under the PoA Act is allocated to the Ministry of Home Affairs(MHA) and the data in regard to offences under the PoA Act is generated and provided by the National Crime Records Bureau(NCRB), MHA. Since segregated data in regard to various offences of atrocities specified in Chapter-II of the PoA Act is not generated by the NCRB, separate data in regard to cases of atrocities against the members of Scheduled Castes in the Central Universities of the country is not available.